



CP 380/97 in OA 2249/97

New Delhi, this the 31st day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri S. P. Biswas, Member (A)

Smt. Krishna w/o Sh. Mehtab Singh, R/o H.No. 34/25, Trilok Puri, Delhi.

....Petitioner

(By Advocate: Shri J.P. Verma)

Versus

State of Delhi through

- Shri T.T. Joshi, Secretary, Delhi Administration, Delhi.
- 2. Shri T.R.-Kakkar, Commissioner of Police, Delhi Police, Delhi P.H. Q., MSO Bldg., I.P. Estate, New Delhi.
- 3. Shri (DR.) Chander Prakash, Addl. Commissioner of Police, Delhi Police, Delhi, P.H.Q. MSO Bldg., I.P. Estate, New Delhi.
- 4. Shri (Dr.) Aditya Arya,
 Deputy Commissioner of Police,
 Delhi Police Headquarters (I)
 P.H.Q., MSO Building,
 I.P.Estate, New Delhi.
- 5. Shri Uday Sahay, Deputy Commissioner of Police, Delhi Police Control Room, P.H.Q., MSO Building, I.P. Estate, New Delhi.

...Respondents

(By Departmental representative:Shri Naresh Kumar, Sub Inspector.

ORDER (ORAL)

By Dr. Jose P. Verghese, Vice-Chairman (J)-

The petitioner had filed this OA No. 2249/97 and had obtained an interim order from this court on 3.10.1997 with a direction that the petitioner shall be sent for

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training provisionally for the post of Head Constable subject to the outcome of this OA as well as the criminal proceedings. The petitioner filed this Contempt Petition complaining that the said interim order of this court has not been implemented. On 23.12.1997 this court had passed an order in this C.P. stating that in case no order is passed before 31.12.1997 the respondents would be required to be present in court for taking further orders.

Today, the Departmental representative Shri Naresh Kumar, S.I., appeared and produced an order dated 30.12.1997 before us stating that the petitioner would be deputed to undergo the lower school course in the next batch as and when commenced. It was stated that the next batch is likely to be commenced within 3-4 months.

As per the said order dated 30.12.1997, the training course was started on 15.9.1997 and the interim order of this court was passed on 3.10.1997. It was stated that the duration of the course was 3 1/2 months and the respondents have taken almost three months to comply with our interim orders resulting in the near completion of the training course. Departmental representative, present in court, says that the training course commenced on 15.9.1997 has come to an end today.

In view of the fact that there is no affidavit filed on behalf of the respondents showing any regret and in view of the fact that respondents have deliberately delayed almost the entire course of training, to pass appropriate orders, we do not propose to enforce the presence of the respondents since the training course has already completed and the respondents have passed order stating that the



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petitioner would be sent for training in the next training course. In view of this, these contempt of courts proceedings are dropped and notices discharged directing the respondents i.e. Additional Commissioner of Police (Hqrs.) to pay a sum of Rs. 5,000/- (Rupees five thousand only) by way of cost to the petitioner.

(S.P.Biswas) Member (A)

(Dr.Jose P. Verghese)
Vice-Chairman (J)

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